

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) No.01/Chd/Section 60(2)/2017

**Under Section 60(2) of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

State Bank of India,
having its corporate office at
Madame Cama Road, Nariman Point,
Mumbai through its branch office i.e.
SME Branch, 3rd Floor, SCO 43-48,
Sector- 17 B, Chandigarh.

...Applicant-Bank.

Vs.

Sh. Ashish Mohan Gupta S/o
Sh. Chander Mohan Gupta,
H.No.161, Sector 27-A,
Chandigarh.

...Defendant.

Order delivered on:15.03.2018

**Coram: Hon’ble Mr. Justice R.P.Nagrath, Member(Judicial).
Hon’ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner:

Mr. Dharam Paul Garg, Advocate.

ORDER(Oral)

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition on the ground that the regulations under sub-section (2) of Section 60 of Insolvency and Bankruptcy Code, 2016 have not yet been framed, with liberty to seek appropriate remedy whenever the rules

are framed or if so advised, before the other appropriate Forum. Dismissed as withdrawn with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

March 15, 2018
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